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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

✓ 105/2005

O.A/T.A No.....

R.A/C.P No.....

E.P/M.A No.....

1. Orders Sheet..... Pg.....!..... to.....

2. Judgment/Order dtd..... Pg.....!..... to..... *12-5-2005*
DISPOSED

3. Judgment & Order dtd..... Received from H.C/Supreme Court

4. O.A..... Pg.....!..... to..... *16*

5. E.P/M.P..... Pg..... to.....

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13. Written Arguments.....

14. Amendment Reply by Respondents.....

15. Amendment Reply filed by the Applicant.....

16. Counter Reply.....

SECTION OFFICER (Judl.)

**BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI**

Original Application No: _____ of 2016

Shri Jitendra Malakar

.....Applicant

-Versus-

The Union of India & others

.....Respondents.

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FORM NO. 4
(SEE RULE 42)
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

ORDER SHEET

105/05

Original Application No.

Misc. Petition No.

Contempt petition No.

Review Application No.

Hanakanta Das

u. o. t. quas.

Applicants. Adil Ahmed

Advocates for the Respondents. M. H. Ahmed, Case

Notes of the Registry	Dated	Order of the Tribunal
-----------------------	-------	-----------------------

This application is in form
is filed/C. F. f. Rs 10/-
disputed vide P.C.B.D.
No. 11612883.00
Dated 8.4.05

12.5.2005

Heard learned counsel for the parties.
The application is disposed of at the
admission stage itself in terms of the order
passed in separate sheets.

Dy. Registrar

Stamps taken
with envelope.

mb

Member

Vice-Chairman

17.5.05

Copies of this
order has been
sent to the office
for issuing the notice
to the applicant as well
as to the Respondent
by Post.

17/5/05
R.D.C.C.

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2
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A. /R.A. NO. 105/2005

DATE OF DECISION 12.5.2005

Sri Harakanta Das APPLICANT(S)

Mr. A. Ahmed ADVOCATE FOR THE
APPLICANT(S).

-VERSUS -

Union of India & Ors. RESPONDENT(S)

Mr. M.U. Ahmed, Addl. C.G.S.C. ADVOCATE FOR THE
RESPONDENT(S).

THE HON'BLE MR. JUSTICE G. SIVARAJAN, VICE CHAIRMAN.

THE HON'BLE MR. K.V. PRAHLADAN, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether the judgment is to be circulated to the other Benches

Judgment delivered by Hon'ble Vice Chairman.

2/5/05

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 105/2005

Date of Order : This the 12th day of May, 2005

The Hon'ble Mr. Justice G. Sivarajan, Vice-Chairman
The Hon'ble Mr. K.V. Prahladan, Administrative Member,

Sri Harakanta Das
Son of Late Bali Ram Das
Village – Baushi urugul P.O. – Tetalia
P.S. Hajo, District – Kamrup (Rural),
Assam.

....Applicant

By Advocate Mr. Adil Ahmed.

– Versus –

1. The Union of India, represented by the Secretary, Government of India, Ministry of Labour, New Delhi - 1.
2. The Central Provident Fund Commissioner Head Quarter, Employees Provident Fund Organisation, Bhavishyanidhi Bhawan, 14 Bhikaji Complex, New Delhi – 110 006.
3. The Regional Provident Fund Commissioner – I (NER) Employees Provident Fund Organisation, N.E. Region, G.S. Road, Bhangagarh, Guwahati – 781 005, Assam.

....Respondents

By Mr. M.U. Ahmed, Addl. C.G.S.C.

ORDER (ORAL)

SIVARAJAN J. (V.C.)

The applicant was engaged by the 3rd respondent as a part time water career with effect from 02.06.1995. Subsequently, the applicant was given additional

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duty of group 'D' staff evidenced by letter dated 22.09.1998 (Annexure - B). The Office Order dated 29.07.2003 shows that the applicant was engaged on daily wages basis. The grievance of the applicant is that though he had worked under the respondents right from 1995 till February, 2005, his services was discontinued without proper cause. The applicant, it is stated, has filed a representation dated 08.03.2005 (Annexure - E) before the 2nd respondent. The applicant seeks for a direction to the respondents to regularize his services in the Group 'D' post with effect from the date of his joining and also to re-appoint him to the said post with all consequential benefits.

2. We have heard Mr. A. Ahmed, learned counsel for the applicant and also Mr. M.U. Ahmed, learned Addl. C.G.S.C. on behalf of the respondents.

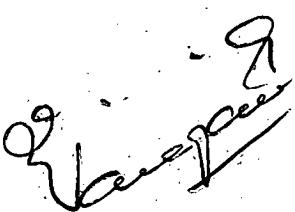
3. Since it is stated that the applicant had worked under the Respondents as a Casual Worker/Group 'D' employee since 1995 till February 2005 and that his service has been discontinued without proper notice or opportunity and since the applicant has already filed a representation for the relief sought in this application, we are of the view that this application can be disposed of at the admission stage itself. Since we feel that the representation already submitted does not contain all the requisite details both on facts and on legal position, we direct the applicant to make a proper representation stating all the claims with reference to the relevant provisions or Government Orders in that regard before the competent authority within a period of one month from today. If any such application is filed, the said authority will consider the same and pass a speaking order thereon within three months thereafter.

The Original Application is disposed of as above at the admission stage itself.

The applicant will produce this order alongwith representation before the concerned respondent for compliance.

Issue urgent copy of this order to the parties.


(K. V. PRAHLADAN)
ADMINISTRATIVE MEMBER


(G. SIVARAJAN)
VICE CHAIRMAN

/mb/

10 MAY 2005

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL
ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 105 OF 2004.

BETWEEN

Shri Harakanta Das

... Applicant

-Versus-

The Union of India & Others

... Respondents

LIST OF DATES AND SYNOPSIS

Annexure-A is the photocopy of engagement letter of the Applicant as part time Water Carrier w.e.f. 2-6-1995 issued by the Office of the Respondent No.3.

Annexure-B is the photocopy of Order No.Adm/AS/31/Personal/Vol-II/11793 Dated 22.09.98 issued by the Respondent No.3.

Annexure-C is the photocopy of Office Order No.Adm/AS/31/Personal/Vol-II/7114 Dated 23.3.01.

Annexure-D is the photocopy of Office order No.As/Adm/31/Personal/Vol-II/3350 Dated 29th July 2003.

ANNEXURE - E is the photocopy of representation dated 8.3.2005

This application is made against the verbal order of termination of service of the Applicant on 23-02-2005 by the Office of the Respondent No.3 and also for seeking a direction from this Hon'ble Tribunal to the Respondents for continuation and also for regularization of the service of the Applicant in any Group-D post under the Respondents as he has worked more than 10 (Ten) years as Casual Worker under the Office of the Respondent No.3.

RELIEF SOUGHT FOR:

That the Respondents may be directed by the Hon'ble Tribunal to regularize the service of the Applicant in the Group-D posts with effect from the date of his joining and also the Hon'ble Tribunal may be pleased to direct the Respondents to re-appoint the Applicant in his post and also to release the regular pay scale of the applicant in the Group-D post with retrospective effect with all consequential service benefits including seniority etc.

Cost of the application.

INTERIM ORDER PRAYED FOR:

Pending final decision of this application the Applicant seek issue of the interim order:

That the Respondents may be directed by this Hon'ble Tribunal re-appoint the Applicant in his service till final disposal of this Original Application.

Harkat Doe

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL
ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. OF 2005.

BETWEEN

Shri Harakanta Das
Son of Late Bali Ram Das
Village-Baushi urugul P.O.-Tetalia
P.S.- Hajo, District-Kamrup (Rural),
Assam.

...Applicant

-AND-

1. The Union of India represented by the Secretary, Government of India, Ministry of Labour, New Delhi-1
2. The Central Provident Fund Commissioner Head Quarter, Employees Provident Fund Organisation, Bhavishyanidhi Bhawan, 14 Bhikaji Complex, New Delhi-110066.
3. The Regional Provident Fund Commissioner-I (NER), Employees Provident Fund Organisation, N.E. Region, G.S.Road, Bhangarh, Guwahati-781005, Assam.

...Respondents

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Filed by
Shri Harakanta Das
Applicant
Through A.S./
(Adv. Ahmed)
Advocate

Harakanta Das

1) DETAILS OF THE APPLICATION PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:

This application is made against the verbal order of termination of service of the Applicant on 23-02-2005 by the Office of the Respondent No.3 and also for seeking a direction from this Hon'ble Tribunal to the Respondents for continuation and also for regularization of the service of the Applicant in any Group-D post under the Respondents as he has worked more than 10 (Ten) years as Casual Worker under the Office of the Respondent No.3.

2) JURISDICTION OF THE TRIBUNAL:

The Applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

3) LIMITATION:

The Applicant further declares that the subject matter of the instant application is within the limitation prescribed under Section 21 of the Administrative Tribunal Act 1985.

4) FACTS OF THE CASE:

Facts of the case in brief are given below:

4.1) That your humble Applicant is a citizen of India and as such he is entitled to all rights and privileges guaranteed under the Constitution of India. He belongs to other backward classes and also from ~~and~~ a very poor and economically backward family. He is now aged about 38 years.

4.2) That your Applicant begs to state that he was appointed as part time water carrier with effect from 02.06.1995 vide order issued by the Office of the Respondent No.3 i.e. Office of the Regional Provident Fund Commissioner, Bhangagarh, Guwahati-5. The Respondent No.3 vide his Order No.Adm/AS/31/Personal/Vol-II/11793 Dated 22.09.98 attached your Applicant to the P.R.O. Cell as Group-D staffs in addition to his status as a Water Carrier on daily wages.

Harkayadne

Annexure-A is the photocopy of engagement letter of the Applicant as part time Water Carrier w.e.f. 2-6-1995 issued by the Office of the Respondent No.3.

Annexure-B is the photocopy of Order No.Adm/AS/31/Personal/Vol-II/11793 Dated 22.09.98 issued by the Respondent No.3.

4.3) That your Applicant begs to state that the Office of the Respondent No.1 vide Office Order No.Adm/AS/31/Personal/Vol-II/7114 Dated 23.3.01 accorded sanction of arrear payment to the Applicant for the period from 2/97 to 9/2000 amounting of Rs.9697.10 (Rupees Nine Thousand and Six Hundred Ninety Seven and Ten Paise) only. His daily wage also enhanced by the Office of the Respondent No.3 from Rs.42.10 (Rupess Forty Two and Ten paise) only to Rs.62 (Rupees Sixty Two) only w.e.f. 01-11-2001 vide Office order No.As/Adm/31/Personal/Vol-II/3350 Dated 29th July 2003.

Annexure-C is the photocopy of Office Order No.Adm/AS/31/Personal/Vol-II/7114 Dated 23.3.01.

Annexure-D is the photocopy of Office order No.As/Adm/31/Personal/Vol-II/3350 Dated 29th July 2003.

4.4) That your Applicant begs to state that he is working continuously for more than 10(Ten) years as Casual worker but all of sudden on 23-03-2005 his service was verbally terminated by the Office of the Respondent No.3. He immediately on 08-03-2005 filed a representation before the Respondent No.3 against the verbal termination order of his service but till date the Respondent have not taken any action in this regard nor he was again re-engaged by the Respondents. As such finding no other alternative your Applicant is compelled to approach this Hon'ble tribunal seeking justice in this matter.

ANNEXURE-E is the photocopy of representation dated 23.3.2005

4.5) That your Applicant begs to state that he has been deprived from regular pay scale, service benefits, dearness allowance, house rent, medical allowance. He had already served a considerable long period

Hargopal Singh

under the Respondent and he is over aged for other government or semi government jobs.

4.6) That your Applicant begs to state that he has acquired a legal right for regularisation and also regular pay scale as a Group-D staff. He made several request to the authority concerned but the Respondents have not taken any interest in this matter.

4.7) That your Applicant begs to state that the Office of the Respondent No.3 under which he had worked was a newly set up office and the office was properly functioning in the said new building. In the said office the Respondents in requirement of his service appointed your applicant on casual basis with an assurance that the services will be regularised within a short span of time but the assurance given to the applicant by the Respondents was not materialized but he has been thrown out by the Respondents after 10 (Ten) years dedicated and sincere service of the Applicant.

4.8) That your Applicant begs to state that the Hon'ble Supreme Court in daily rated casual labour employed under P & T department through Bharatiya Dak Tar Mazdoor Manch -Vs- Union of India and another 1988 (1) S.C.C. 122) held that government cannot take advantage of its dominate position and also directed to prepare a scheme for absorbing the casual labours who rendered one year casual service in the Posts and Telegraph Department. Similar direction for regularization of services of casual labours passed by the Hon'ble Supreme Court in the case of the Dhirendra Chamoli & others -Vs- State of U.P. 1986 (1) S.C.C.637 wherein it was held as follows: -

"But we hope and trust that posts will be sanctioned by the Central Government in the different Nehru Yuvok Kendra, so that these persons can be regularized. It is not at all desirable that any Management and particularly the Central Government should continue to employ persons on casual basis in organization, which have been in existence over 12 (Twelve) years.

In view of the aforesaid position and law laid down by the Hon'ble Supreme Court of India the Applicant is entitled to be reappointed and regularized w.e.f. date of his engagement.

Harkanta Das

4.9) That your Applicant begs to state that if the Hon'ble Tribunal does not interfere immediately then irreparable loss will be caused to the Applicant for his re-appointment and also regularization of his service.

4.10) That your Applicant begs to state that he is a very poor person and ~~consisting~~^{having} a huge family who are fully dependent to him. Moreover he was working very sincerely and honestly under the Respondents since last 10 (Ten) years. There is no blemish in his service career. Now suddenly he has been thrown out from job ~~and~~^{now and} his entire family members ~~of the Applicant has been~~^{are} at the stage of starvation. Hence the Hon'ble Tribunal may be pleased to protect the Applicant and his family members from starvation by passing an Interim Order directing the Respondents for re-appointment of the Applicant till the disposal of this Original Application.

L.1

A.1

4.11) That your Applicant begs to state that apart from the illegality of the Respondents regarding non regularisation of the service of the Applicant, the Respondents have denied the benefit of equal pay to equal work to the present Applicant. The work performed by the Applicant is similar to the work performed by the regular Group-D employees but those Group-D employees are in receipt of higher pay than that of the present Applicant.

4.12) That your Applicant begs to state that finding no other alternative your Applicant has compelled to approach this Hon'ble Tribunal for seeking justice in this matter.

4.13) That this application is filed bona fide for the ends of justice.

5) GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1) For that, on the reason and facts which are narrated above the action of the Respondents is *prima facie* illegal and without jurisdiction.

5.2) For that the action of the Respondents are *mala fide* and illegal and with a motive behind.

Harkanta Dass

5.3) For that, the Applicant had worked for a considerable long period, therefore, he is entitled to be regularised in Group-D posts.

5.4) For that fresh recruitment of Group-D post in super session of the claim of the applicants are hostile discrimination and violative of Articles 14, 16 & 21 of the Constitution of India.

5.5) For that the Applicant have become over aged for other employment.

5.6) For that it is not just and fair to terminate the service of the Applicant only because he was initially recruited on casual basis.

5.7) For that he has gathered experience of different works in the establishment.

5.8) For that the nature of work entrusted to the Applicant is of permanent nature and therefore he is entitled to be regularised in his post.

5.9) For that the Applicant has got no alternative means of livelihood.

5.10) For that the Central Government being a model employer cannot be allowed to adopt a differential treatment as regard payment of wages to the Applicant.

5.11) For that there are existing vacancies of Group-D post under the Respondents.

The Applicant craves leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of instant application.

6) DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious and remedy available to the applicant except the invoking the jurisdiction of this Hon'ble Tribunal.

Harkanta Ds

7) MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

The Applicant further declares that he has not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other court, authority, nor any such application, writ petition or suit is pending before any of them.

8) RELIEF SOUGHT FOR:

Under the facts and circumstances stated above the Applicant most respectfully prayed that Your Lordships may be pleased to admit this application, call for the records of the case, issue notices to the Respondents as to why the relief and relieves sought for the Applicant may not be granted and after hearing the parties may be pleased to direct the Respondents to give the following reliefs.

- 8.1) That the Respondents may be directed by the Hon'ble Tribunal to regularize the service of the Applicant in the Group-D posts with effect from the date of his joining and also the Hon'ble Tribunal may be pleased to direct the Respondents to re-appoint the Applicant in his post and also to release the regular pay scale of the applicant in the Group-D post with retrospective effect with all consequential service benefits including seniority etc.
- 8.2) To pay the Cost of the application.

9) INTERIM ORDER PRAYED FOR:

Pending final decision of this application the Applicant seek issue of the interim order:

- 9.1) That the Respondents may be directed by this Hob'ble Tribunal re-appoint the Applicant in his service till final disposal of this Original Application.

Harkanta Das

10) THIS APPLICATION IS FILED THROUGH ADVOCATE.

11) PARTICULARS OF I.P.O.

I.P.O. No. : 206 160 531

Date of Issue : 3. 8. 2005

Issued from : Guavalnhi G. P.O.

Payable at : Guavalnhi

12) LIST OF ENCLOSURES:

As stated above.

Verification.....

Harkanta Dass

VERIFICATION

I, Shri Harakanta Das, Son of Late Bali Ram Das, aged about 38 years residence of Village-Baushi urugul P.O.-Tetalia, P.S.- Hajo, District-Kamrup (Rural), Assam do hereby solemnly verify that the statements made in paragraph nos. 4.1, 4.5, 4.6, 4.7, 4.9, 4.10, 4.11 —
 —————— are true to my knowledge, those made in paragraph nos. 4.2, 4.3, 4.4, 4.8 —————— are being matter of records are true to my information derived there from which I believe to be true and those made in paragraph 5 are true to my legal advice and rests are my humble submissions before this Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this verification on this the ¹⁰ day of May 2005
 at Guwahati.

Harakanta Das

12
Sri Hare Kanta Das has been engaged as part time water carrier w.e.f. 2. 6. 95. Hence, Sri Das may be allowed to perform his duties before, and after office hours and also on holidays.

To

Sri D. Bora

Sri M. Das

Regional P. F. Commissioner
Chowkdeuri
Regional P. F. Commissioner (Tribute of) Guwahati
Regional P. F. Commissioner (N.E.R.) Guwahati

Heated
J. S. Das

EMPLOYEES' PROVIDENT FUND ORGANISATION, REGIONAL OFFICE
N.E. REGION, G.S. ROAD, BHANGAGARH,
GUWAHATI - 781 005 (ASSAM)

No: Adm/AS/31/Personal/Vol-II/11793

Date: 22.09.98

Sub:- Deployment of Group 'D' staff for PRO Cell.

The PRO Cell is presently functioning with one Group 'D' staff only. With the introduction of the new system where claimants have to first meet the PRO for getting the information regarding their claims etc., the services of one Group 'D' has been found in-adequate. In order to facilitate quick disposal of the enquiries from the various sections through the PRO, one additional staff is being deputed. Accordingly Shri H.K.Das, Water Carrier will in addition to his duties will now be attached to the PRO Cell under the supervision and control of the PRO for the purposes of getting the status of the claims etc. This additional work of Messenger to Shri H.K.Das will, however, not affect his status as a Water Carrier on daily wages.


(R. GOSWAMI)
Regional P.F. Commissioner-I (NER)

To,

Shri H.K.Das.

Copy to:-

1. AC(Adm)
2. PRO.

*affested
J. S. Advani*

तार : भविष्यनिधि, गुवाहाटी
Telegrom : BHAVISHYANIDHI, Guwahati
फैक्स/Fax : 0361-529047
e-mail : rpfguw@bsm.nic.in



ANNEXURE - C

दूरभाष/Phone : 451510, 529958, 557264, 455189
कर्मचारी भविष्य निधि संगठन
Employees' Provident Fund Organisation
त्रिमंत्रालय, भारत सरकार
Ministry of Labour, Govt. of India
श्रेत्रीय कार्यालय, पूर्वोत्तर क्षेत्र, जी. एस. रोड,
REGIONAL OFFICE, N. E. REGION, G. S. ROAD
भाँगागढ, गुवाहाटी - 781005 (ASSAM)
BHANGAGARH, GUWAHATI - 781 005 (ASSAM)

क्रपाक.....

Ref. No.....Adm/N8/31/Personal/Vol-II/7116

दिनांक.....

Date.....

23/3/03

OFFICE ORDER

Sanction is hereby accorded for payment to Sri H. Das, Water Carrier as arrear payment for the period from 2/97 to 9/2000 amounting to Rs. 9697.10.

Ministerium
(R.W. KAPAI)

Assistant P.F. Commissioner (Adm)
For Regional P.F. Commissioner-I (NER)

To,

1. Pay Bill Seat to prepare the bill in the name of C.T.
2. P.A.C.
3. Care Taker (Local) is directed to disburse the amount to Sri H. Das (Water Carrier)

*Attent
Jit
Dwarka*

लार : भविष्यनिधि, गुवाहाटी
Telegram : BHAVISHYANIDHI, Guwahati
फेक्स/Fax : 0361-2529047
e-mail : rpfguw@asm.nic.in



ANNEXURE - D

दूरध्वाप/Phone: 2451510, 2529958, 2455109
कर्मचारी भविष्य निधि संगठन
Employees' Provident Fund Organisation
श्रम मंत्रालय, भारत सरकार,
Ministry of Labour, Govt of India
क्षेत्रीय कार्यालय, पूर्वोत्तर क्षेत्र, जी. एस. रोड,
REGIONAL OFFICE, N. E. REGION, G. S. ROAD
भाङगागढ़, गुवाहाटी - 781 005 (असम)
BHANGAGHAT, GUWAHATI - 781 005 (ASSAM)

क्रमांक
Ref. No. A8/Adm/31/Personal/Vol-II/

दिनांक : 29 JUL 2003
Date :

OFFICE ORDER

The rate of daily wages in respect of
Shri Harkanta Das, Water Carrier deployed on daily
wages of Regional Office, Guwahati has been enhanced
from Rs.42.10 to Rs.62.00 w.e.f 1-11-2001.

(This issue with the approval of RPFC-I)

(M. THOMAR)
ASSTT. P. F. COMMISSIONER (Adm)

To

1. Pay bill table. He will prepare the bill
in the name of C/T(local).
2. C/T for information & necessary action.
3. PAC.

Aftered
JL
Advocate

To.

16

The Hon'ble Comissions
Provident fund N.E. Region
Regional office G.S. Road.
Bhanagarh, Guwahati.

Sub. : Prayer for consideration of my retransfert position.

Sir.

I have the honour to put before you the following few lines for your kind consideration and natural Justice.

That sir, I was engaged as a water carrier, then after engaged me in the IV grade staff vide order No. Adm/As/31 personal /Vol-II/11793 of 22.9.98.

That Sir, after having hared the verbal order. I am bolt from the blue that without any legal objection, may terminated a person from his service in a matter-of-very serious and regrated as his family will be remain starving for fooding.

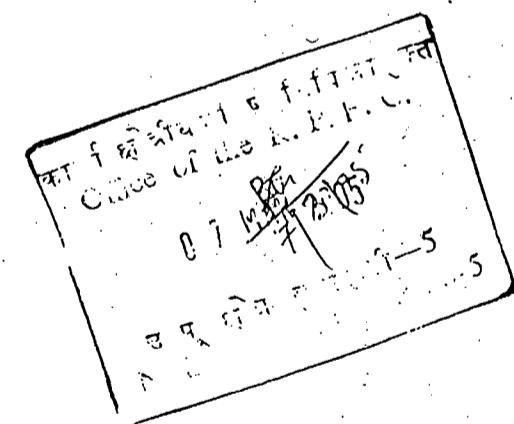
That sir, even the pay for the month of Jun februry /05 is pending under your office, yet not received may kindly allow to lining the simily members.

There for, I servently request your kindly to make an arrangement to consider my case of reinstatement in the same service as well as before as if the poor person may vine by the favour of your honourable justice to the humble petetioner and objects.

Yours faithfully

Harkanta Das
(H. Das)

8/3/05



Affixed
G. P. Das